- (2) S.0.1146(E) dated the 1^{s1} October, 2003, bringing in to force Sections 1, 2, 8 to 17, 48, 54, 59, 62, 63, 64 and 65 of the Biological Diversity Act, 2002 from the 1st October, 2003.
- (3) S.0.1147(E) dated the 1st October, 2003, establishing the National Biodiversity Authority under the Biological Diversity Act, 2002.
- (4) S.0.497(E) dated the I5th April, 2004, amending S.O. 1147 (E) dated the 1st October, 2003, appointing non-official members to the National Biodiversity Authority. [Placed in Library. For (2) to (4) see No. L.T. 330/04]
- (5) G.S.R.261(E) dated the 15th April, 2004, publishing the Biological Diversity Rules, 2004. [Placed in Library. See No. L.T. 329/04]
- (6) S.0.753(E) dated the 1st July, 2004, bringing in to force sections 3 to 7, 18 to 47, 49 to 53, 55 to 58, 60 and 61 of the Biological Diversity Act, 2002 from the 1st July, 2004. [Placed in Library. See No. L.T.330/04]
- II. A copy each (in English and Hindi) of the following papers:
 - (a) Annual Accounts of the Central Pollution Control Board, New Delhi, for the year 2002-2003 and the Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 472/04]

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): Sir, I move:

"That in pursuance of Para 2 of the Ministry of Human Resource Development (Department of Secondary and Higher Education) Resolution No. 2-24/93-PN.I dated the 6th July, 2004 read with item No.5(H) of the Annexure

thereto, this House do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of the House to be the Members of the Central Advisory Board of Education".

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): Sir, I move:-

"That in pursuance of clause (d) of sub-section (1) of Section 4 read with sub-section (4) of Section 4 of the Rajghat Samadhi Act, 1951 (41 of 1951), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Rajghat Samadhi Committee".

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICES OF PROFIT

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on the I6th July, 2004 and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the Members of the House to serve on the said Joint Committee".

The question was put and the motion was adopted.